

takings) Act, 1970, each nationalised bank under the guidance of its first Board of Directors is making recruitment to various categories of bank employees, in accordance with the rules existing prior to nationalisation, as provided in the law.

(b) Government have received a few complaints regarding the manner of recruitment in the nationalised banks. There is, however, no evidence to indicate that there is dissatisfaction among the public about the manner of recruitment after the nationalisation of banks.

(c) and (d). The Finance Minister while addressing the Custodians of the nationalised banks on 22nd July, 1970 has said that it would be in the interest of the nationalised banks to devise some common arrangements for recruitment and training. Uniform rules and standards in the recruitment of employees in the nationalised banks can be prescribed only after the existing regulations are suitably amended. It will be appropriate if this important matter is considered by the Board of Directors to be constituted under the scheme prepared by the Central Government under Section 9 of the Act and since laid on the Table of both the Houses of Parliament.

Emergence of foreign currency rackets as a result of liberalisation of foreign travel rules

1719. SHRI SITARAM KESRI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that along with the boom in foreign travel that has been brought about by the liberalisation in the 88 'P' form rules, the foreign currency racket has also been on the increase ; and

(b) if so, the steps taken to curb this evil ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir. Since people resort to such transactions for a variety of reasons, it is not possible to say that they may be doing so to an increasing extent because of any single factor such as liberalisation in travel regulations.

(b) Cases of violations detected by the Enforcement Directorate are dealt with under the law.

Children Education Allowance to Central Government Employees

1720. SHRI MANGALATHUDAM : Will the Minister of FINANCE be pleased to state :

(a) whether Government are considering a proposal to enhance the present Children Education Allowance given to Central Government employees ;

(b) if so, the main features of the proposal ; and

(c) whether the Central Government employees working in various State-capitals will also be benefited by this ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) and (c) Does not arise.

Grant of Additional Interim Relief to Class IV Employees of Central Government

1722. SHRI M. L. SONDHI : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under consideration for the grant of additional interim relief to Class IV employees of the Central Government ;

(b) if so, the details thereof ? and

(c) the nature of assistance likely to be given to Class IV employees in addition to the interim relief already sanctioned or further proposed to be sanctioned ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) and (c). Does not arise.

Payment of Service Charges to Workers of Ashoka Hotel

1723. SHRI M. L. SONDHI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the reasons for non-payment of Service